

INDIAN COASTING TRADE ACT, 1850

ACT No. V. OF 1850

(Rep., Act 34 of 1939)

[Passed on the 8th March, 1850.]

Recites Statute of 13 Vic.

Enacts, Foreign Ships put on same footing as British Ships in the Coasting Trade of India.

An Act for freedom of the Coasting Trade of India.

Whereas by an Act of Parliament passed in the thirteenth year of the reign of Her Majesty, intituled an Act to amend the Laws in force for the encouragement of British Shipping and Navigation, it is enacted with regard to the Coasting Trade of India, that it shall be lawful for the Governor General of India in Council to make any regulations authorising or permitting the conveyance of goods or passengers from one part of the possessions of the East India Company to another part thereof, in other than British Ships, subject to such restrictions or regulations as he may think necessary, It is enacted as follows:

I. Goods and Passengers may be conveyed from one part of the territories under the Government of the East India Company to another part thereof, in other than British Ships, without any restriction, other than is or shall be equally imposed on British Ships, for securing payment of duties of customs or otherwise.
